

Azad Hind Government's Funds

701. SHRI PRATAPRAOB. BHOSALE: Will the Minister of FINANCE be pleased to state:

(a) whether funds of the Azad Hind Government are lying with the Reserve Bank of India;

(b) if so, the details thereof; and

(c) the manner in which Government propose to utilise these funds?

THE MINISTER OF FINANCE (PROF. MADHU DANAVATE): (a) No, Sir.

(b) and (c). Do not arise.

Visit of Japanese Delegates to study Traffic problems in Calcutta

702. SHRI CHITTA MAHATA:
SHRI CHITTA BASU:

Will the Minister of FINANCE be pleased to state:

(a) whether a delegation from the Japan International Cooperation Agency, a Government organisation, has recently visited Calcutta to study the traffic problems in the city; and

(b) if so, the details thereof?

THE MINISTER OF FINANCE (PROF. MADHU DANAVATE): (a) Yes, Sir.

(b) A four member Japan International Cooperation Agency (JICA) Project Identification Mission had visited Calcutta from 19th to 23rd December, 1989 in connection with the preparation of a study of Metropolitan transport in Calcutta.

HRA to Government Employees

703. SHRI C.M. NEGI: Will the Minister of FINANCE be pleased to state:

(a) whether Government have received any memorandum or representation from Central Government employees organization etc. with regard to the grant of House Rent Allowance to the spouses and wards who are sharing Government accommodation with their spouses and parents as is being granted to other Government employees sharing Government accommodation; and

(b) if so, the decision of Government thereon?

THE MINISTER OF FINANCE (PROF. MADHU DANAVATE): (a) and (b). This Staff Side had raised a demand in the meeting of the National Council (JCM) in 1988 that House Rent Allowance (HRA) should be paid to an employee, who shares Government accommodation with his wife/her husband/her parents etc. House Rent Allowance is payable for compensating the high rents for hiring private accommodation and is admissible only, when an employee incurs some expenditure on rent or contributes towards rent. On the other hand, Government accommodation allotted to a Central Government employee, is on subsidized rent with large space. Moreover in the case of a couple, the question of contribution or payment of rent by the sharer would not normally arise. Further, a Compensatory Allowance should not be a source of profit. In the circumstances, it has not been found justified to accede to the demand of the Staff Side.

Nationalisation of Scheduled Banks

704. SHRI ANIL SHASTRI: Will the Minister of FINANCE be pleased to state: